

CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH

140/ N/ Aug  
NO. CAT/MUM/JUDL/ 6624

CONTEMPT PETITION NO. **66/2000**

IN

ORIGINAL APPLICATION NO. **365/1995.**

**M.E.S. Employees Union & Anr.**

APPLICANT

VS

**Scy. Min. of Defence & 6 Ors.**

RESPONDENT

FROM : THE DEPUTY REGISTRAR,  
CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, GULESTAN BLDG NO.6,  
3RD & 4TH FLOOR, PRESCOT ROAD,  
FORT, MUMBAI - 400 001.

TO,

1. **Shri Yogendra Narayan.** Respondent - 4,  
Secretary,  
Ministry of Defence,  
D.S.Q.,  
NEW DELHI - 110 001.

9/0/01  
af

Take notice that a Contempt Petition has been filed by the applicant in the above mentioned case complaining of non-compliance by the Respondents of the Orders passed this Hon'ble Tribunal on 20.07.2000. and the same has been registered for action being taken under the Contempt of Court Act, 1971.

CONTD... 2/...

When the said petition was placed before the Tribunal, the Tribunal has passed an Order that before taking Contempt proceeding notice be issued to you to show cause as to why such Contempt proceeding should not be taken for not complying with the order of the Tribunal.

Take notice that you should appear before the Tribunal in person or through your advocate on 31/8/2001.

A copy of Tribunal's Order dated 20/7/2001 is enclosed for compliance.

Dated this 9<sup>th</sup> day of Aug 2001

ENCL 1. Copy of Tribunal's Order  
dtd. 20/7/2001

*Benny*  
118/2001  
SOL SECTION OFFICER

*D*  
07/8/2001

Despatched on 9/8/2001

*S*  
SOL SECTION OFFICER